117

एक जित की जा रही है और यथासंभव शीघ सदन की मेज पर रख दी जायगी।

| [THE MINISTER OF REVENUE AND EXPENDITURE (SHRI K. R. GANESH): (a) and (b) The information about the number of foreign companies against whom income-tax arrears of Rs. 50,000 or above have been outstanding on 31-3-1972 is being collected and will be placed on the Table of House as early as possible.]

DUM DUM AIRPORT

- 570. SHRI INDER SINGH: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:
- (a) whether Dum Dum Airport was renovated for handling Jumbo jets; and
- (b) whether it is a fact that no Indian Jumbo jet service has yet been started from this airport nor Jumbo service of any foreign company has been permitted to operate through Calcutta; and if so, the reasons therefor?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH): (a) Yes, Sir.

(b) Calcutta is not served by Air-India's Jumbo jets since these aircrafts have not yet been in troduced on their eastern routes. There has so far been no request from any foreign airline for operation of Jumbo jets through Calcutta.

UPGRADATION OF POST OF ARMY CHIEF

- 571. SHRI INDER SINGH: Will the Minister of DEFENCE be pleased to state:
- (a) whether there is any proposal under Government's consideration for upgrading the post of the Chief of Army Staff to the rank of Field Marshal of five-star General; and
- (b) if so, the reasons for such consideration?

THE MINISTER OF DEFENCE (SHRI JAGJ1VAN RAM): (a) No, Sir,

[] English translation.

(b) Does not arise.

MANUFACTURE OF ATOM BOMB BY PAKISTAN

to Questions

- 572. SHRI INDER SINGH: Will the Minister of DEFENCE be pleased to state:
- (a) whether it has come to Government's notice that Pakistan has started manufacturing atom bomb with China's assistance; and
- (b) if so, the reaction of Government thereto?

THE MINISTER OF DEFENCE (SHRI JAGJIVAN RAM): (a) No, Sir.

(b) Does not arise.

POSTS OF ADMINISTRATIVE OFFICERS IN **CUSTOMS OFFICES**

- 573. SHRI V. V. SWAMINATHAN: Will the Minister of FINANCE be pleased to state:
- (a) whether there is any proposal under Government's consideration to create posts of Administrative Officers in the Customs Offices at Madras, Bombay and Calcutta ports: if so, by when the proposal is likely to be implemented; and
- (b) what is the procedure and regulations governing posting and transfers of Collectors of Customs from one Sea Port to another and whether under the said regulation a Collector can remain in one and the same part for a long time at a stretch?

THE MINISTER OF FINANCE (SHRI Y. B. CHAVAN): A proposal for the creation of posts of Administrative Officers in the Custom Houses at Madras, Bombay and Calcutta is under active consideration.

(b) Collectors of Customs are officers of the Indian Customs and Central Excise Service, Class I, and, as such are liable to be; posted to a post of Collector either in the Customs Department or in the Central Excise Department anywhere in India. There is no fixed tenure but ordinarily posting at one place is for about 3-4 years. However administrative considerations so

warrant, a Collector may be transferred earlier or kept at a particlar post for a longer period.

Written Answers

DIAMONDS AND JEWELLERY SEIZED BY **INCOME-TAX AUTHORITIES**

- 574. SHRIMATI PRATIBHA SINGH: Will the Minister of FINANCE be pleased to state:
- (a) whether during the recent raids launched by the Income-tax authorities on houses of some film stars and others in Bombay to unearth black money large amount of diamonds and jewellery had been recovered; if so, the details and value thereof; and
- (b) the names of the persons from whose premises these diamonds and jewellery wee seized and the action taken against them?

THE MINISTER OF REVENUE AND EXPENDITURE (SHRI K. R. GANESH): (a) Yes, Sir. Gold, pearl and diamonds jewellery was discovered during the searches in question. The valuation thereof is being made. Full details of the jewellery recovered and the valuation thereof are not yet available. After the valuation is completed, the information would be laid on the Table of the House.

- (b) The names of the persons from whose premises jewellery was recovered are as follows:
 - (1) Shri Rajesh Khanna
 - (2) Shri Rajendra Kumar
 - (3) Shri Mehmood M. Ali.
 - Miss Mumtaz
 - Smt. Rakhee
 - Miss Asha Parekh
 - Shri B. R. Chopra
 - Shri Ramanand Sagar.
 - Shri Shakti Samanta
 - (10) Shri A. K, Nadiadwala

- (11) Shri Devendra Gocl.
- (12) Shri Pannala) Maheshwari.

to Questions

- (13) Shri J. Om Prakash.
- (14) Shri N. C. Sippy.
- (15) Shri G. P. Sippy.
- (16) Shri Pramod Chakravarthy.
- (17) Shri Vijay Sippy.
- (18) Shri Ramesh Sippy.
- (19) Shri C. V. K. Shastry.

Investigations are in progress

STRIKE BY BANK EMPLOYEES

- 575. SHRIMATI SAVITA BAHEN: Will the Minister of FINANCE be pleased to state:
- (a) whether Government are aware that the bank employees throughout the country have started agitation and almost on every day they are organising strikes and resorting to go slow work;
- (b) the effect of the agitation on the deposits of the nationalised banks during last four months; and
- (c) the steps taken by Government to ensure smooth working of the banks in the interest of the country's economy?

THE MINISTER OF FINANCE (SHRI Y. B. CHAVAN): (a) A few instances of agitations/token strikes by Bank employees have come to the notice of the Government. However, in the nationalised banks during the recent months, there has been no major disruption of work.

(b) It would be difficult to assess quantitatively the effect of agitation on deposit mobilisation in the nationalised banks. The factual position is that during the first four months of 1972, the total accretions to' the deposits of 14 nationalised banks have been Rs. 101.2 crores, as against Rs. 82. 8 and R'. 66.8 crores during the corresponding periods in 1971 and 19,0 respectively.